SCHEDULE I

Ad valorem fees

Number.		Proper fee.	
(1)	(2)	(3)	
¹ [1. Plaint or memorandum of appeal (not otherwise provided for in this Act) or, of cross objection presented to any Civil or Revenue	the subject matter in dispute does not exceed one	Two hundred rupees.	
Court.	When such amount or value exceeds one thousand rupees, for every one hundred rupees, or part thereof, in excess of one thousand rupees, upto five thousand rupees.	·	
	When such amount or value exceeds five thousand rupees, for every hundred rupees, or part thereof, in excess of five thousand rupees, upto ten thousand rupees.	Fifteen rupees.	
	When such amount or value exceeds ten thousand rupees, for every five hundred rupees, or part thereof, in excess of ten thousand rupees, upto twenty thousand rupees.	Seventy-five rupees.	
	When such amount or value exceeds twenty thousand rupees, for every one thousand rupees, or part thereof, in excess of twenty thousand rupees, upto thirty thousand rupees.	One hundred rupees.	
	When such amount or value exceeds thirty thousand rupees, for every two thousand rupees, or part thereof, in excess of thirty thousand rupees, upto fifty thousand rupees.	-	
	When such amount or value exceeds fifty thousand rupees, for every five thousand rupees, or part thereof, in excess of fifty thousand rupees, upto one lakh of rupees.		

¹ Article 1 was substituted by Mah. 18 of 2002, s. 7.

SCHEDULE I—contd.

Number.	Proper fee.		
(1)	(2)	(3)	
	When such amount or value exceeds one lakh of rupees, for every ten thousand rupees, or part thereof, in excess of one lakh of rupees, upto eleven lakh of rupees.	-	
	When such amount or value exceeds eleven lakh of rupees, for every one lakh of rupees, or part thereof, in excess of eleven lakh of rupees:	One thousand and two hundred rupees].	
	Provided that, the maximum fee leviable on the plaint or memorandum of appeal or of cross objection shall be three lakh of rupees.		
2. Plaint in a suit for possession under ¹ [section 6 of the Specific Relief Act, 1963 (XLII of 1963)].		A fee of one-half the amount prescribed in the scale under Article 1.	
3. Plaint, application or petition (including memorandum of appeal), to set aside or modify any award ${}^{2}[* * *]$.		A fee on the amount or value of the award sought to be set aside or modified, according to the scale prescribed under Article 1.	
³ [3A. Application or petition (including Memorandum of Appeal) to set aside or modify arbitral award under the Arbitration and Conciliation Act, 1996, (26 of 1996).		A fee of one-half of the <i>ad valorem</i> fee on the amount or value of the award sought to be set aside or modified, according to the scale prescribed under Article-1].	
4. Plaint, application or petition (including memorandum of appeal) which is capable of being treated as a suit, to set aside a decree or order having the force of a decree.		The same fee as is leviable on a plaint in a suit to obtain the relief granted in the decree or order, as the case may be.	

¹ These words and figures were substituted for the words and figures "the Specific Relief Act, 1877, section 9" by Mah. 23 of 1996, s. 4(*b*).

The words and figures "otherwise than under the Arbitration Act, 1940" were deleted by Mah. 9 of 2010, s. 2(a). Article 3A was inserted by Mah. 9 of 2010, s. 2(b). 2

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SCHEDULE I—contd.

Number.		Proper fee.
(1)	(2)	(3)
5. Plaint in a suit, application or petition (including memorandum of appeal), to set aside alienation to which the plaintiff, applicant or appellant, as the case may be, was a party, either directly or through a legal guardian other than <i>de facto</i> or <i>ad hoc</i> guardian, manager or partner or court.		A fee on the extent of the value of alienation to be set aside, according to the scale prescribe under Article 1.
6. Plaint in a suit (including memorandum of appeal) for possession between the guardian and ward, trustee and beneficiary, principal and agent, wife and husband, executor or administrator and beneficiary, receiver and owner of property and between persons having fiduciary relationship.		A fee of one-half of the amount prescribed in the scale under Article 1.
7. Any other plaint, application or petition (including memorandum of appeal), to obtain substantive relief capable of being valued in terms of monetary gain or prevention of monetary loss, including cases wherein application or petition is either treated as a plaint or is described as the mode of obtaining the relief as aforesaid.		A fee on the amount of the monetary gain, or loss to be prevented, according to the scale prescribed under Article 1.
8. Application for review of judgment if presented on or after the ¹ [thirtieth day], from the date of the decree.		The fee leviable on the plaint or memorandum of appeal.
9. Application for review of judgment if presented before the ² [thirteen day] from the date of the decree.		One-half of the fee leviable on the plaint or memorandum of appeal.
³ [10. Probate of a will or letters of V administration with or without will annexed.	When the amount or value of the property in respect of which the grant of probate or letters is made exceeds one thousand rupees, on	Two per cent.

These words were substituted for the words "ninetieth day" by Mah. 50 of 1976, s. 3. These words were substituted for the words "ninetieth day" by Mah. 50 of 1976, s. 3. Article 10 was substituted by Mah. 34 of 1994, s. 3.

SCHEDULE I—contd.

Number.		Proper fee.
(1)	(2)	(3)
	the amount or value upto fifty thousand rupees.	
	When the amount or value of F the property in respect of which the grant of probate or letters is made exceeds fifty thousand rupees, on the part of the amount or value in excess of fifty thousand rupees upto two lakh rupees.	'our per cent.
	When the amount or value of S the property in respect of which the grant of probate or letters is made exceeds two lakh rupees, on the part of the amount or value in excess of two lakh rupees upto three lakh of rupees.	ix per cent.
	When the amount or value of S the property in respect of S which the grant of probate ru or letters is made exceeds three lakh rupees, on the part of the amount or value in excess of three lakh of rupees:	Subject to the maximum of 75,000
	Provided that when, after the grant of a certificate under part X of the Indian Succession Act, 1925 (XXXIX of 1925), or under Bombay Regulation VIII of 1827 (Reg. VIII of 1827), or any corresponding law for the time being in force, in respect of any property included in an estate, a grant of probate or letters of administration is made in respect of the same estate, the fee payable in respect of the later grant shall be reduced by the amount of the fee paid in	

	SCHEL	OLL I-	-contu.	
Number.				Proper fee.
(1)		(2)		(3)
	respect grant].	of th	e former	r
11. Certificate under Part X of the Indian Succession Act, 1925 (XXXIX of 1925).				The fee leviable in the case of a probate (Article 10) on the amount or value of any debt or security specified in the certificate under section 374 of the Act, and ¹ [two times] this fee on the amount or value of any debt or security to which the certificate is extended under section 376 of the Act.
				Note.— (1) The amount of a debt is its amount including interest on the day on which the inclusion of the debt in the certificate is applied for, so far as such amount can be ascertained;
				(2) Whether or not any power with respect to a security specified in a certificate has been conferred under the Act; and where such a power has been so conferred, whether the power is for the receiving of interest or dividend on, or for the negotiation or transfer of the security, or for the both purposes the value of the security is its market value on the day on which the inclusion of the security in the certificate is applied for, so far as such value can be ascertained.
12. Certificate under Bombay Regulation VIII of 1827 (Reg. VIII of 1827) or under any corresponding law in force.				The fee leviable in the case of a probate (Article 10) on the amount or value of the property in respect of which the certificate is granted.
13. Plaint presented with an originating summons under the				The fee leviable on a plaint in a suit or the same relief, subject to a

SCHEDULE I—contd.

¹ These words were substituted for the words "one and a half time" by Mah. 18 of 2002, s. 7(b).

SCHEDULE I—contd.

Number.		Proper fee.
(1)	(2)	(3)
Rules of the High Court of Bombay (Original Side), ¹ [1980].		minimum fee of ² [one hundred rupees].
³ [****]		
15. Application to the Collector for A reference to the Court under section 18 of the Land Acquisition Act, 1894 (I of 1894), in its application to the ⁴ [Bombay area] or the vidarbha region ⁵ [of the State of Maharashtra] ⁶ [**] or section 14 of the Land Acquisition Act (Hyd. IX of 1309 Fasli) in its application to the Hyderabad area of that State, as the case may be.		One-half of <i>ad-valorem</i> fee on the difference, if any between the amount awarded by the Collector and the amount claimed by the applicant, according to the scale prescribed under Article 1 of Schedule I, subject to a minimum fee of ⁷ [fifty rupees].
16. Application or petition made by any assesse to the High Court ⁸ [under sub-section (2) of section 256 of the Income Tax Act, 1961 (XLIII of 1961)].		One-half of <i>ad valorem</i> fee leviable on the amount in dispute ⁹ [(namely, the difference between the amount of tax actually assessed and the amount of tax admitted by the assessed as payable by him),] subject to the minimum fee of ¹⁰ [one hundred twenty-five rupees].
¹¹ [16A.	An appeal filed after the 1 st June 1999 and pending before the High Cour against the order passed in appeal by the Appellate Tribunal, under section 260A(2) of the Income	amount in dispute, that is, the difference between the amount of tax actually assessed and the amount of tax admitted by the assesse as payable by him,

¹ These figures were substituted for the figures "1957" by Mah. 23 of 1996, s. 4(c)(i).

² These words were substituted for the words "sixty rupees" by Mah. 18 of 2002, s. 7(c).

³ Article 14 was deleted by Mah. 18 of 1960, s. 3(b).

⁴ These words were substituted for the words "pre-reorganisation State of Bombay excluding the transferred territories" by the Maharashtra Adaptation of Laws (State and Concurrent Subjects) Order, 1960.

⁵ These words were substituted for the words "or Kutch area of the State of Bombay" by the Maharashtra Adaptation of Laws (State and Concurrent Subjects) Order, 1960.

⁶ The portion from "or section 18" to "Ordinance, 1948" was omitted by the Maharashtra Adaptation of Laws (State and Concurrent Subject) Order, 1960.

⁷ These words were substituted for the words "thirty rupees" by Mah. 18 of 2002, s. 7(*d*).

⁸ These words, brackets and figures were substituted for the words and figures "under section 66 of the Indian Income Tax Act, 1922" by Mah. 23 of 1996, s. 4(*e*)(*i*).

⁹ This portion was substituted for the brackets and words "(namely, the difference between the amount actually assessed and the amount admitted by the assessed as assessable)" by Mah. 18 of 1960, s. 3(*c*).

¹⁰ These words were substitutes for the words "one hundred rupees" by Mah. 18 of 2002, s. 7(e).

¹¹ Articles 16A and 16B were inserted by Mah. 26 of 2000, s. $\hat{2}(b)$.

SCHEDULE I—c	ontd.
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Number.		Proper fee.
(1)	(2)	(3)
	Tax Act, 1961 (43 of 1961).	subject to maximum fee of Rs. 10,000.
16B.	An appeal filed after the 1st June 1999 and pending before the High Court against the order passed in appeal by the Appellate Tribunal, under section 27A of the Wealth Tax Act, 1957 (27 of 1957).	One-half of the <i>ad valorem</i> fee leviable on the amount of dispute that is, the difference between the amount of tax Actually assessed and the amount of tax admitted by the assesse as payable by him, subject to the maximum of Rs. 5,000].
17. Application or petition made by any person (other than the Collector or the Commissioner) to the High Court under any provision of the sales tax law for the time being in force in any part of the ¹ [State of Maharashtra].		One-half of <i>ad valorem</i> fee leviable on the amount in dispute ² [(namely, the difference between the amount of tax actually assessed and the amount of tax admitted by the assessee as payable by him),] subject to the minimum fee of ³ [one hundred fifty rupees].
⁴ [18. Application or petition containing complaint or charge of an offence under section 138 of the Negotiable Instruments Act, 1881 (26 of 1881).	(A) When the amount of cheque does not exceed ten thousand rupees.	Two hundred rupees.
	(B) When the amount of cheque exceeds ten thousand rupees.	Two hundred rupees for every ten thousand rupees or part thereof subject to the maximum of rupees one lakh fifty thousand].

¹ These words were substituted for the words "State of Bombay" by Mah. 23 of 1996, s. 4(f)(i).

² This portion was substituted for the words "(namely, the difference between the amount actually assessed and the amount admitted by the assesse as assessable)" by Mah. 18 of 1960, s. 3(c).

³ These words were substituted for the words "one hundred" by Mah. 18 of 2002, s. 7(f).

⁴ Article 18 was inserted by Mah. 17 of 2008, s. 3.

When the amount or value of the subject- matter exceeds.	But does not exceed.	Proper fee.	When the amount or value of the subject- matter exceeds.	But does not exceed.	Proper fee.
(1)	(2)	(3)	(1)	(2)	(3)
Rs.	Rs.	Rs.	Rs.	Rs.	Rs.
	1,000	200	4,200	4,300	596
1,000	1,100	212	4,300	4,400	608
1,100	1,200	224	4,400	4,500	620
1,200	1,300	236	4,500	4,600	632
1,300	1,400	248	4,600	4,700	644
1,400	1,500	260	4,700	4,800	656
1,500	1,600	272	4,800	4,900	668
1,600	1,700	284	4,900	5,000	680
1,700	1,800	296	5,000	5,100	695
1,800	1,900	308	5,100	5,200	710
1,900	2,000	320	5,200	5,300	725
2,000	2,100	332	5,300	5,400	740
2,100	2,200	344	5,400	5,500	755
2,200	2,300	356	5,500	5,600	770
2,300	2,400	368	5,600	5,700	785
2,400	2,500	380	5,700	5,800	800
2,500	2,600	392	5,800	5,900	815
2,600	2,700	404	5,900	6,000	830
2,700	2,800	416	6,000	6,100	845
2,800	2,900	428	6,100	6,200	860
2,900	3,000	440	6,200	6,300	

¹[Table of rates of *ad valorem fees* leviable on the institution of suits, etc.

¹ This table of rates of *ad-valorem* fees leviable on the institution of suits, etc. was substituted by Mah. 18 of 2002, s. 7(g).

When the amount or value of the subject- matter exceeds.	But does not exceed.	Proper fee.	When the amount or value of the subject- matter exceeds.	But does not exceed.	Proper fee.
(1)	(2)	(3)	(1)	(2)	(3)
Rs.	Rs.	Rs.	Rs.	Rs.	Rs.
3,000	3,100	452	6,300	6,400	890
3,100	3,200	464	6,400	6,500	905
3,200	3,300	476	6,500	6,600	920
3,300	3,400	488	6,600	6,700	935
3,400	3,500	500	6,700	6,800	950
3,500	3,600	512	6,800	6,900	965
3,600	3,700	524	6,900	7,000	980
3,700	3,800	536	7,000	7,100	995
3,800	3,900	548	7,100	7,200	1,010
3,900	4,000	560	7,200	7,300	1,025
4,000	4,100	572	7,300	7,400	1,040
4,100	4,200	584	7,400	7,500	1,055
7,500	7,600	1,070	16,500	17,000	2,480
7,600	7,700	1,085	17,000	17,500	2,555
7,700	7,800	1,100	17,500	18,000	2,630
7,800	7,900	1,115	18,000	18,500	2,705
7,900	8,000	1,130	18,500	19,000	2,780
8,000	8,100	1,145	19,000	19,500	2,855
8,100	8,200	1,160	19,500	20,000	2,930
8,200	8,300	1,175	20,000	21,000	3,030
8,300	8,400	1,190	21,000	22,000	3,130
8,400	8,500	1,205	22,000	23,000	3,230
8,500	8,600	1,220	23,000	24,000	3,330

¹[Table of rates of *ad valorem fees* leviable on the institution of suits, etc.

¹ This table of rates of *ad-valorem* fees leviable on the institution of suits, etc. was substituted by Mah. 18 of 2002, s. 7(g).

When the amount or value of the subject- matter exceeds.	But does not exceed.	Proper fee.	When the amount or value of the subject- matter exceeds.	But does not exceed.	Proper fee.
(1)	(2)	(3)	(1)	(2)	(3)
8,600	8,700	1,235	24,000	25,000	3,430
8,700	8,800	1,250	25,000	26,000	3,530
8,800	8,900	1,265	26,000	27,000	3,630
8,900	9,000	1,280	27,000	28,000	3,730
9,000	9,100	1,295	28,000	29,000	3,830
9,100	9,200	1,310	29,000	30,000	3,930
9,200	9,300	1,325	30,000	32,000	4,030
9,300	9,400	1,340	32,000	34,000	4,130
9,400	9,500	1,355	34,000	36,000	4,230
9,500	9,600	1,370	36,000	38,000	4,330
9,600	9,700	1,385	38,000	40,000	4,430
9,700	9,800	1,400	40,000	42,000	4,530
9,800	9,900	1,415	42,000	44,000	4,630
9,900	10,000	1,430	44,000	46,000	4,730
10,000	10,500	1,505	46,000	48,000	4,830
10,500	11,000	1,580	48,000	50,000	4,930
11,000	11,500	1,655	50,000	55,000	5,080
11,500	12,000	1,730	55,000	60,000	5,230
12,000	12,500	1,805	60,000	65,000	5,380
12,500	13,000	1,880	65,000	70,000	5,530
13,000	13,500	1,955	70,000	75,000	5,680
13,500	14,000	2,030	75,000	80,000	5,830
14,000	14,500	2,105	80,000	85,000	5,980
14,500	15,000	2,180	85,000	90,000	6,130
15,000	15,500	2,255	90,000	95,000	6,280
15,500	16,000	2,330	95,000	1,00,000	6,430
16,000	16,500	2,405			

and the fees increases at the rate of Rupees 200 for every Rupees 10,000 or part thereof over Rupees one
lakh upto Rupees 11,00,000 and over Rupees 11,00,000 at the rate of Rupees 1,200 for every Rupees
1,00,000 or part thereof, upto a maximum fee of Rupees 3,00,000 for example :

Rs.	Rs.	Rs.	Rs.
1,00,000	6,430	9,00,000	22,430
2,00,000	8,430	10,00,000	24,430
3,00,000	10,430	11,00,000	26,430
4,00,000	12,430	12,00,000	27,630
5,00,000	14,430	13,00,000	28,830
6,00,000	16,430	14,00,000	30,030
7,00,000	18,430	15,00,000	31,230.]
8,00,000	20,430		